

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No.4000 of 2015
M.A.No.1523 of 2016

This the 29th Day of January 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

SI Pradeep Kumar Meena
No.D-1304
s/o Late Sh. Moolchand
Aged about 46 years
Presently posted in 3rd Bn. DAP
R/o RZ-39A, Gali No.10,
Madan Puri, West Sagarpur,
New Delhi-110046

....Applicant
(By Advocate : Shri Karan Chawla for Shri Nilansh Gaur)

VERSUS

1) Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat
I.P. Estate, New Delhi.

2) Commissioner of Police,
Delhi Police,
PHQ, MSO Building,
I.P. Estate, New Delhi-110002.

.....Respondents
(By Advocate : Ms. Asiya Khan for Mrs. Rashmi Chopra)

O R D E R (Oral)

Ms. Nita Chowdhury, Member (A):

On previous date of hearing, i.e., 17.1.2019, it was brought to the notice of the Tribunal that the requisite reliefs claimed in this OA have already been granted by the respondents on 21.10.2016 and the OA has become

infructuous. For the sake of convenience, the Order dated 17.1.2019 is reproduced as under:-

“None for the respondents. It was brought out that the requisite reliefs has already been granted by the respondents on 21.10.2016 and OA has become infructuous. Hence, this needs to be dismissed as infructuous.

Vide order dated 07.08.2018, the matter was to be put up to Division Bench only.

Let the matter be listed before the appropriate Division Bench on 29.01.2018.”

2. Since, this matter pertains to DB, the matter was put up today before the appropriate Division Bench. The position is no different and the OA is accordingly dismissed as infructuous. There shall be no order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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